

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Appeal No. 73 of 2017 (SZ)

Appellant(s)

M/s.Sharda Agro Industries
(P) Ltd., Rep. by its
Executive Director,
Guntur, Andhra Pradesh
P

Vs. Respondent(s)

The Appellate Authority,
Tamil Nadu Pollution Control Board,
Purasawalkam, Chennai
and 2 others.

Legal Practitioners for Appellant(s)

M/s. R. Saravanakumar,
E. Veda Bagath Singh,
J.Raja Rao & U. Sriram

Legal practitioners for respondent(s)

Mrs. H. Yasmeen Ali for R1 and R2

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Legal practitioners for respondent(s)

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Note of the Registry	Orders of the Tribunal
Order No. 1 & 2	Date: 19 th September, 2017 Heard the learned counsel appearing for the appellant. Respondent No.1 is the Appellate Authority who passed the impugned order, challenged in the Appeal. The

Statutory Appellate Authority who passed the impugned order challenged in the appeal is not to be impleaded as respondent, as that Authority is not obliged to defend its own order. Therefore respondent No.1 is deleted from the array of Parties and respondent Nos.2 and 3 arrayed as respondent Nos.1 and 2.

Issue notice to the respondent Nos.1 and 2.

Mrs. H. Yasmeen Ali, the learned counsel takes notice for respondent Nos.1 and 2, and waive service of notice.

The appellant to furnish copy of the appeal memorandums with the annexures to the learned counsel appearing for respondent Nos. 1 and 2 within 2 days.

Let the reply be filed by respondents 1 and 2 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.

List the matters on 24.10.2017.

.....J.M.

(Justice M.S. Nambiar)